

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Coram	Dr. Pramod Deo, Chairperson Shri R.Krishnamoorthy, Member Shri S. Jayaraman, Member Shri V.S.Verma, Member
Petition No.	18/2009
Date of Hearing	16.4.2009
Subject	Determination of revised transmission tariff due to additional capital expenditure incurred during 2004-05 and 2005-06 in respect of 400 kV S/C Meramundali-Jeyopore Transmission line along with extension of Meramundali and Jeyopore sub – Station in Eastern Region
Petitioner	Power Grid Corporation of India Ltd., Gurgaon
Respondent	Bihar State Electricity Board, Patna & others
Parties present	Shri U.K. Tyagi, PGCIL Shri. A.K. Nagpal, PGCIL Shri. C. Srinivasalu, PGCIL Shri R. B. Sharma, Advocate, BSEB Shri. G. Berab, Govt. of Sikkim

The representative of the petitioner submitted that transmission tariff in respect of the assets involved in the petition had already been awarded by the Commission and the present petition was for revision of transmission tariff on account of additional capital expenditure during 2004-05 and 2005-06. He stated that the additional capital expenditure submitted in this petition was of the nature of retention payments in respect of the approved works only.

2. Learned counsel for BSEB submitted that he had submitted reply to the petition and the contents thereof be taken into account while revising tariff. He added that as the payments comprising additional capital expenditure involved in the petition were of the nature of retention payments, he had nothing more to state.

3. Representative of the petitioner submitted that the petitioner had submitted its rejoinder to the reply by BSEB which clarified the issues raised in the reply of BSEB.

4. The Commission reserved its order in the petition.

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(K.S. Dhingra)
Chief (Legal)